

to accept the amendment proposed by Shri Parulekar and Prof. Ranga so as to make it clear that it will include...

SHRI ASHFAQ HUSSAIN: Does it include handloom?

SHRI R. VENKATARAMAN: I will come to that, I have got that.

The next point which has been mentioned is that there should be special mention of handloom. The way in which handloom is financed to-day is—the handloom apex society gets its credit from the State Co-operative Bank and the State Co-operative Bank will be eligible to get re-finance facilities from NBAD. Therefore, handloom is taken care of.

SHRI ASHFAQ HUSSAIN: Handloom is in private sector also. (*Interruptions*)

SHRI R. VENKATARAMAN: Yes, yes.

They will get from the State Co-operative Bank and the State Co-operative Bank will get refinance. Therefore, it is taken care of.

I may inform the hon. Member when I was incharge of industries in Madras, I started separate handloom Finance Society for handlooms outside the co-operatives. It is possible for such an institution to function and they will also get the facilities through their apex society of the State.

I think I have covered almost all the points.

SHRI CHITTA BASU: I wanted expertise... (*Interruptions*)

SHRI NATHU RAM MIRDHA (Nagaur): I could have given one or two good suggestions.

SHRI CHITTA BASU: I have got one point. I have mentioned the Agriculture Finance Corporation which has got certain expertise in

the field of resources relating to agriculture and rural development. This institution has been left out from the purview of NBARD. What would be the present position of the AFC?

SHRI R. VENKATARAMAN: The A.R.D.C. will be completely merged with the NBARD and will cease to exist. (*Interruptions*) Agriculture Finance Corporation is now in the A.R.D.C. and the A.R.D.C. will be completely merged in the NBARD and the NBARD will be the only institution. There is no question of A.R.D.C. existing side by side.

There is the last point which is about the salaries and allowances of staff. We have come to that already. (*Interruptions*).

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): If the House agrees, the Bill may be passed today because at 3.30 p.m. the Private Members' Bills come.

(*Interruptions*)

MR. DEPUTY-SPEAKER: Hon. Members, whatever time allotted for this Bill has already been exhausted. You please see the agenda.

SHRI SATISH AGARWAL (Jai-pur): We welcome the measures proposed. But I make it very clear that the discussion.....

MR. DEPUTY-SPEAKER: You will get the whole 2½ hours time allotted for the Private Members' Bills...

SHRI SATISH AGARWAL: In future, any new measure which has to come up should be referred to the Select Committee.

MR. DEPUTY-SPEAKER: Sometimes everybody must cooperate. What I say is your 2½ hours time for Private Members' Bill is not going to be curtailed. You will have it. Sometime we kill the time, we waste